

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2334
ANSWERED ON:07.12.2012
FEMA VIOLATION
Agarwal Shri Rajendra

Will the Minister of FINANCE be pleased to state:

(a) whether an agency/body of the Government of India made a payment of Rs. 146 crores to a firm in United Kindom without the Reserve Bank of India`s (RBI`s permission, thereby violating the provisions of Foreign Exchange Management Act (FEMA), 1999; and

(b) if so, the details thereof and action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b) ; Investigations conducted by the Enforcement Directorate under the provisions of the Foreign Exchange Management Act (FEMA), 1999 indicate that during the year 2010, Prasar Bharti/Doordarshan had made payment of Rs. 147.60 Crore to M/s SIS Live in India against the contract for production and coverage facility and services for Commonwealth Games. Investigations are under way.